CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 251/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act 2003 seeking compensation by way of additional expenses incurred on account of change in goods and services tax in terms of Article 12 of Power Purchase Agreement dated 1.5.2021.
Petitioner	:	JSW Renew Energy Limited (JSWREL)
Respondent	:	Solar Energy Corporation of India Limited (SECI) and Anr.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Mridul Gupta, Advocate, JSWREL Shri Aditya Singh, Advocate, MPPMCL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondent, MPPMCL, sought time to file its reply in the matter. The learned counsel for the Petitioner requested time to file its rejoinder(s) to the reply to be filed by MPPMCL, as well as to the reply already filed by the Respondent, SECI.

2. Considering the above, the Commission permitted the Respondent, MPPMCL, to file its reply, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)